

द्वारा जारी किये गये उस आदेश से है जिसमें यह कहा गया था कि जो रेल कर्मचारी 1 अप्रैल, 1957 से पहले सेवा निवृत्त हुए थे, उन्हें कुछ शर्तों के पूरा होने पर 1 जनवरी, 1967 से अनुग्रह पेंशन मंजूर की जायेगी।

(ख) 23 जनवरी, 1967 को जारी किये गये आदेश को, जिसमें अनुग्रह पेंशन मंजूर की गई थी, उसके बाद 4 फरवरी, 1967 के आदेश से संशोधित नहीं किया गया था। अनुवर्ती आदेश में सरकार के इस आशय का केवल स्पष्टीकरण किया गया था कि अनुग्रह पेंशन केवल उन रेल कर्मचारियों को दी जायेगी जो 1 अप्रैल, 1957 से पहले अशुद्ध भविष्य निधि प्रणाली में भारत की सरकारी रेलों से सेवा निवृत्त हुए थे।

(ग) और (घ) जोधपुर बीकानेर रेलवे के कर्मचारियों की ओर से नवम्बर, 1967 में अखिल भारतीय सेवा-निवृत्त रेल कर्मचारी संघ द्वारा एक अभ्यावेदन मिला था। संघ को सूचित कर दिया गया था कि सरकार भूतपूर्व देशी रियासतों या भूतपूर्व कंपनी रेलों से सेवा-निवृत्त कर्मचारियों को अनुग्रह पेंशन देने का अनुरोध मानने में असमर्थ है क्योंकि जो लोग सरकार की सेवा से निवृत्त नहीं हुए थे, उनके संबंध में सरकार किसी प्रकार की देयता का वहन नहीं कर सकती।

#### BAGS OF BEATEN RICE LYING AT CALICUT RAILWAY STATION

\*298. SHRI K. SURYANARYANA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the General Manager, Southern Railway has issued instructions to Railway Station Masters recently in Madras and Kerala States to withhold delivery of all consignments of beaten rice booked from Andhra Pradesh;

(b) whether it is also a fact that about 1300 bags of beaten rice are lying unclaimed at Calicut Railway Station; and

(c) if so, the names of the railway stations from where the rice was booked and the action taken by Government against the exporters and importers ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes, Sir. Instructions were issued by General Manager (Commercial), Southern Railway, to certain stations in Kerala to withhold delivery of consignments of beaten rice booked from Andhra Pradesh as these consignments arrived such stations without proper permits required under the Southern States (Regulation of Export of Rice) Order, 1964, and the circumstances under which they were booked required clarification to ensure that there might be no violation of legal regulations.

(b) and (c). Only 202 bags of beaten rice booked from Secunderabad railway station were lying unclaimed at Calicut railway station on 23-2-1968. No action against the exporters or the importers was justified as investigations revealed that the booking was in pursuance of orders issued by the High Court of Andhra Pradesh staying the operation of the aforesaid Southern States (Regulation of Export of Rice) Order, 1964.

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\*299. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether the Hindustan Machine Tools Ltd. has since utilised the unutilised 20 to 25 per cent capacity; and

(b) if not, the reasons therefor and when this would be utilised ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Due to persistent recession in industries and consequent fall in demand for machine tools, it has not been possible for Hindustan Machine Tools Limited to utilise fully the capacity in their machine tool units. At present the unutilised capacity is about 55%. In order to utilise the capacity fully, the company are diversifying production by taking up manufacture of a variety of new machine tools. They also propose to take up manufacture of various types of presses and printing machinery